

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.172/TL/2024**

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under “Regulated Tariff Mechanism” (RTM) mode”.

Petitioner : Ananthpuram Kurnool Transmission Limited (AKTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Prashant Kumar, AKTL  
Shri V. C. Sekhar, AKTL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri M. Sethuraman, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO  
Shri Ranjeet Rajput, CTUIL  
Shri Siddharth Sharma, CTUIL  
Ms. Priyansi Jadiya, CTUIL  
Ms. Kavya Bharadwaj, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for the implementation of the 3 nos. of 400 kV line bays at Ananthpuram PS for integration of the RE generation projects under the “Regulated Tariff Mechanism” mode. He further submitted that vide order dated 11.7.2024, the Commission has already held that the Petitioner is eligible for the grant of a transmission licence, and accordingly, the Commission may consider issuing a transmission licence as prayed for. He submitted that vide Record of Proceedings for the hearing dated 25.7.2024, CTUIL was directed to furnish certain information/details, and the same has also been filed by it.

2. The representative of the Respondent, CTUIL, submitted that insofar as the need for the alignment of the start date of the connectivity of ABC CT RE Park (03) Pvt. Ltd. is concerned, it may be noted that while issuing in-principle grant of connectivity, a tentative start date of connectivity is provided wherever the identified transmission scheme for the connectivity is under approval/bidding/award and the firm start date is communicated in the final grant of the connectivity. In the case of the above developer also, the firm’ start date of the connectivity will be aligned with the

scheduled commercial operation date of the terminal line bay (31.3.2026) in the final intimation for the grant of the connectivity. He further submitted that insofar as the aspect pertaining to underutilization of the 220 kV bays is concerned, CTUIL has already taken up the said aspect with the NCT.

3. The learned counsel for the Respondent, TANGEDCO, sought liberty to file a reply in the matter if required.

4. Considering the submissions made by the learned counsels and the representative of the parties, the Commission permitted the Respondent, TANGEDCO to file its reply, if any, within five days with a copy to the Petitioner as well as CTUIL, who may file their rejoinder/response, if any, within four days thereafter.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**